Schemes for Bhopal gas victims

†3692. SHRI RAGHUNANDAN SHARMA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether it is a fact that in the schemes meant for Bhopal gas victims, participation of Government of India and Madhya Pradesh Government in the ratio of 75 per cent and 25 per cent respectively, has been ensured;
- (b) if so, whether it is a fact that in keeping with the above agreement on rehabilitation schemes operational for gas victims, funds are being provided to Madhya Pradesh Government; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (c) The Government of India had sanctioned Rs.102.00 crores for relief and rehabilitation and financial assistance to the victims of Gas Tragedy from 1985 to 1989. In 1990, Government of India approved a 5 year Action Plan of the State Government of Madhya Pradesh with a total outlay of Rs.258.00 crores for Medical, Economic, Social and Environmental rehabilitation of Bhopal Gas Victims. The major component of the Action Plan was Medical Rehabilitation. It was decided that the expenditure on 5 year Action Plan to be implemented by State Government of Madhya Pradesh would be shared by the Government of India and State Government of Madhya Pradesh in ratio of 75:25 in accordance with the recommendation of 9th Finance Commission. This Action Plan was extended up to July, 1999. This financial assistance has been fully utilized in various relief and rehabilitation programmes of the Gas Victims. The Central Government has already released its entire share of Rs.193.50 crore and the Action Plan has been completed in the year 1999-2000.

Subsidy on fertilizers

3693. SHRI RAJKUMAR DHOOT: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) the amount of subsidy given on fertilizers for the last three years for Nitrogenous and phosphatic fertilizers;
 - (b) the number of farmers who were benefited by this subsidy;
- (c) whether there is any ceiling on the quantity of fertilizers for which the subsidy is given;
 - (d) whether the issue of fertilizer subsidy has been reviewed in the recent past; and
 - (e) if so, details thereof?

[†]Original notice of the question was received in Hindi.